

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 311
(IB)-2240(ND)2019

New CA-06/2024, New IA-712/2024, New IA-713/2024

IN THE MATTER OF:

M/s. Hi Tech Resource Management Limited ... Applicant/Petitioner

Versus

M/s. Overnite Express Limited ... Respondent

Under Section: 7 of IBC, 2016

Order delivered on 22.02.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Respondent :

For the Liquidator : Adv. Abhishek Anand, Adv. Karan Kohli,
Adv. Tarun Jain

For the Appellants : Adv. Rahul Tyagi along with Adv. Pratiksha
Dwivedi

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

CA-06/2024: Issue notice to the Respondent returnable on 07.03.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service, E-mail and Dasti. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List the matter on 07.03.2024.

IA-712/2024: In view of the averments made therein, **the IA-712/2024 is allowed** and the list of stakeholders is kept on record subject to all just exceptions.

IA-713/2024: In view of the averments made therein, **the IA-713/2024 is allowed** and the preliminary report and assets memorandum prepared by the liquidator is kept on record, subject to all just exceptions.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)